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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.952/96

DATE OF ORDER : 27-08-1998.

Between :-

G.Nageswara Rao

... Applicant

And

1. The Sub Divisional Officer,
Telecommunication, Bobbili.
2. The Telecom District Engineer,
Vizianagaram.
3. The Chief General Manager,
Telecommunication, Doosanchar Bhavan,
Nampally Station Road, Hyderabad.
4. The Chairman Telecom Commission,
New Delhi.

... Respondents

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Counsel for the Applicant : Shri K.Venkateswara Rao

Counsel for the Respondents : Shri V.Rajeshwar Rao, CGSC

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CORAM:

THE HON'BLE SHRI JUSTICE D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Order per Hon'ble Justice Shri D.H.Nasir, VC).

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... 2.

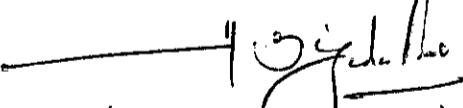
(Order per Hon'ble Shri Justice D.H.Nasir, Vice-Chairman).

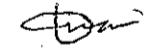
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Heard Sri K.Venkateshwar Rao, counsel for the applicant and Sri V.Rajeshwar Rao, learned standing counsel for the respondents.

2. The learned counsel for the applicant does not desire to press this application for the time being in regard to the fact that the question is already pending before the Hon'ble High Court of Andhra Pradesh for consideration in similar proceedings and seeks liberty to file a fresh petition if the proceedings taken by him in the High Court is decided in his favour. Hence, ^(A) ~~it is hereby decided that the present petition is closed with~~ liberty to the applicant to take up fresh proceedings if and when it becomes necessary in view of the judgement which may be passed by the High Court on the same subject taken-up by the applicant.

3. No order as to costs.


(H. RAJENDRA PRASAD)
Member (A)


(D.H. NASIR)
Vice-Chairman

Dated: 27th August, 1998.
Dictated in Open Court.

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Deputy Register

O.A. 952/96.

To

1. The Sub Divisional Officer, Telecommunication, Bobbili.
2. The Telecom Dist. Engineer, Vizianagaram.
3. The Chief General Manager, Telecommunication, Doorsanchar Bhavan, Nampally Station Road, Hyderabad.
4. The Chairman, Telecom Commission, New Delhi.
5. One copy to Mr. K. Venkateswar Rao, Advocate, CAT. Hyd.
6. One copy to Mr. V. Rajeswar Rao, Addl. CGSC. CAT. Hyd.
7. One copy to DR(A) CAT. Hyd.
8. One spare copy.

pvm.

10/9/98
I COURT

TYPED BY
COMPARED BY
CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE D H NAWAB

VICE-CHAIRMAN
AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

DATED: 27 - 8 - 1998.

ORDER/JUDGMENT

M.A./R.A./C.A.No.

O.A.No. 952196 in

T.A.No. (w.p.)

Admitted and Interim directions
issued.

Allowed.

closed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

केन्द्रीय प्रशासनिक विधिकरण
Central Administrative Tribunal
प्रेषण / DESPATCH

18 SEP 1998

हैदराबाद भागीद
HYDERABAD BENCH